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(b) if so, the details thereof;

(c) whether it is also a fact that 10,000 out of the 40,000 schools in the State are without building; and

(d) if so, the steps being taken by the Government to help the State Government in this gigantic task?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) According to the information received from the ST & SC Development Department of Orissa Government, the condition of the schools run by them is not pitiable.

(b) Does not arise.

(c) and (d) The schools under the ST & SC Development Department of Orissa Government are accommodated in Government buildings.

However, the ST & SC Development Department of Orissa Government have indicated that there are also some schools under the administrative control of the School and Mass Education Department operating in tribal areas. The information about such schools is being collected and will be furnished.

Nanawati Commission on illegal construction in Delhi

2137. SHRIMATI KAMLA MANHAR:

SHRI ABANI ROY:

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that Government have set up Nanawati Commission to inquire into the illegal construction in the NCT of Delhi;

(b) if so, the terms and conditions of the Commission;

(c) whether the civic agencies have placed their views with regard to illegal buildings in the NCT;

(d) if so, the view of these civic agencies and whether illegal constructions can be regularised; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA): (a) Yes, Sir.

(b) The terms of reference of the Commission are as under:

I. Post-March 31, 1993 unauthorised colonies:

- (a) To inquire into the circumstances and the manner in which unauthorized colonies have come up in the National Capital Territory of Delhi after March 31, 1993 despite the resolve of the Government and its various agencies and local authorities that no such unauthorized colony would be countenanced;
- (b) To identify and fix responsibility of the individual or groups of individuals or public servants who have caused or aided or abetted or in any way connived at the setting-up of these colonies or their growth, in violation of laws on the subject, including the civic and revenue Laws and planning and zoning regulations and building bye-laws, etc;
- (c) To identify and fix responsibility of public servants who have failed to take effective action to check violations of the aforesaid laws or in any way showed negligence or laxity in discharge of their duties and obligations.

II. Sainik Farm and other illegal constructions in agricultural green belt:

- (a) To inquire into the circumstances and the manner in which, irrespective of the date, Sainik Farm, 'an unauthorized affluent colony', and other illegal constructions have come up, in violation of civic and revenue laws, including zoning regulations, building bye-laws and planning norms.
- (b) To identify and fix responsibility on the individual or groups of individuals or public servants who have caused, aided or abetted in coming up of Sainik Farm and other illegal constructions in the agricultural green belt.

III. Connected Issues:

To look into all the connected issues and recommend measures/steps which need to be adopted to secure effective implementation of

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laws on the subject and check coming up of such unauthorized colonies/ constructions in future.

(c) to (e) The Commission has reported that it has not received all the information required from the concerned agencies and no findings have, therefore, been recorded by the Commission so far in the matter.

Interest on HUDCO loan

2138. SHRI RUMANDLA RAAMACHANDRAYYA: .
DR. ALLADI P. RAJKUMAR:

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the interest rates charged on the loans by the Housing and Urban Development Corporation (HUDCO);

(b) whether the Andhra Pradesh Government has requested to reduce the interest rates at par with the nationalized commercial banks: and

(c) if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA): (a) Details of interest rates charged by Housing & Urban Development Corporation Ltd. (HUDCO) on various loans post revision of interest rates on 18.11.2003 is given in the Statement enclosed. {See below}.

(b) No formal request has been received from the Government of Andhra Pradesh. However, during the review meetings with the State Government the issue had been raised by the Government of Andhra Pradesh.

(c) Housing & Urban Development Corporation Ltd. (HUDCO) has provision for resetting of loans for non-defaulting agencies as per applicable financing pattern on payment of applicable resetting charges and has received request from the following agencies for resetting of their loans:-

1. Andhra Pradesh State Housing Corporation
2. Andhra Pradesh Housing Board.